

S. Case No. 21/2019
CBI Vs Anil Kumar Garg & Ors.

06.10.2020

Present: Sh. B.K. Singh, Ld. Sr. PP for CBI.
A-2 Sh. Sunil Kumar and A-3 Sh. Vikas Singla.
A-1 Sh. A.K. Garg, A-4 Sh. Anuj Goel and A-5 Sh. Vivek Garg not present.
Ld. Counsel Sh. Yugant Sharma for all the accused persons.

(Through VC using Cisco WebEx App.)

Brief written submissions have already been filed by Ld. Sr. PP for CBI on the point of jurisdiction.

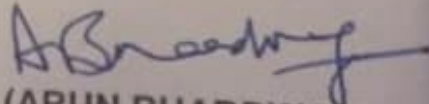
Ld. Defence Counsel submitted that the written submission was not provided to the accused. Let the same be provided to the accused.

List on 04.11.2020 at 10.00 A.M. for arguments on the point of jurisdiction.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, the accused and their Ld. Counsels.

ARUN
BHARDWAJ

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 06.10.2020

06.10.2020

Present:

Sh.B.K.Singh, Ld.Sr.PP for CBI.

A-1 Sh.R.K.Jain with Ld. Counsels Sh.P.S.Singhal and Sh.Siddhanth Malik for A-1 Sh.R.K.Jain and A-2 M/s Priyanka Overseas.

A-3 Sh.Arvind Pandalal with Ld. Counsel Sh.V.P.Singh.

A-4 Sh.Vijay Krishan and A-6 Sh.Sarabjeet Singh with Ld. Counsel Sh.Vikram Panwar.

A-5 Sh.Krishan Kumar Sood with Ld. Counsel Sh.D.N.Grover.

A-7 Sh.S.Sarkar with Ld. Counsel Sh.Subham Karanwal.

A-8 Sh.Jai Raj Patel (through VC from UAE) with Ld. Counsel Sh.Vighan Raj Pasayat.

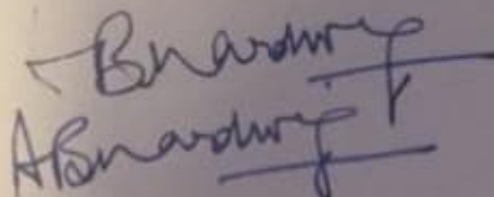
(Through VC using Cisco WebEx App.)

The case is at the stage of final arguments.

Ld.Sr.PP for CBI had already addressed and concluded final arguments on 20.01.2020, 24.01.2020 and 25.01.2020.

Sh.P.S.Singhal, Ld. Counsel for A-1 and A-2 had started addressing final arguments on 17.02.2020, 22.02.2020 and 16.03.2020, but could not conclude his arguments due to Covid 19 lockdown by the Government.

On the previous date of hearing, Ld. Counsel for A-1 and A-2 had submitted that due to Covid 19 lockdown there was a long gap and he could not recollect now what he had addressed during his final arguments and submitted that he will file written submissions on the next date of hearing and thereafter shall address the final arguments again.


A. Bhargava
06.10.2020

Ld. Counsel for A-1 and A-2 had yesterday sent First preliminary written submissions consisting of 1 ½ pages alongwith citations on the e-mail ID of the Reader of the Court. Copy supplied to Ld.Sr.PP for CBI.

Perusal of the same shows that it is part written submissions. Ld. Counsel for A-1 and A-2 is directed to file complete written submissions on the next date of hearing so that final arguments can be heard on the next date.

Ld. Counsel for A-1 and A-2 requested for three weeks time to file the complete written submissions as he submitted that the documents of this case are very voluminous. Heard. Allowed.

Other Ld. Counsels are also directed to be prepared with their final arguments and to file written submissions, if any, on the next date of hearing.

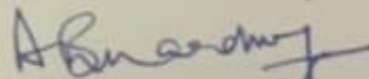
List on 05.11.2020 at 10.00 A.M. for final arguments on behalf of Ld. Counsel for A-1 and A-2.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, the accused and their Ld. Counsels.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 06.10.2020